

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 03 OF 2017 &  
IA NOS. 03 AND 963 OF 2017**

**Dated: 14<sup>th</sup> November, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I. J. Kapoor, Technical Member**

**In the matter of:**

**M/s Sundew Properties Ltd. .... Appellant(s)  
Vs.  
Telengana Electricity Regulatory Commission & Anr. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Malcolm Desai

Counsel for the Respondent(s) : Ms. D. Bharathi Reddy for R-1

Mr. Rakesh Kumar Sharma  
Mr. Nishant for R-2

**ORDER**

**I.A. No. 963 of 2017**

*(Appln. for condonation of delay in filing reply)*

Delay in filing reply is condoned and reply is taken on record.  
Application is disposed of.

**APPEAL NO. 03 OF 2017**

As agreed by learned counsel for the parties, list the matter for  
hearing on **05.02.2018.**

**(I.J. Kapoor)  
Technical Member**

*ts/tpd*

**(Justice Ranjana P. Desai)  
Chairperson**